

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 283/TT/2018

- Subject** : Petition for determination of transmission tariff for assets covered under “Transmission System associated with RAPP 7& 8 Part-B” in Northern Region” for 2014-19 tariff period.
- Date of Hearing** : 24.5.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S Jha, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Ltd & 17 Ors.
- Parties present** : Shri R.B Sharma, Advocate, BRPL& BYPL
Shri Mohit Mudgal, Advocate, BRPL & BYPL
Ms. Sanya Sud, Advocate, BRPL & BYPL
Shri S.S.Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Nitish Kumar, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of tariff of Asset-I: 50 MVAR line reactor at Jaipur (South) in 400 kV D/C Kota- Jaipur (South) line (Part of 400 kV D/C Rapp- Jaipur TL) utilized as bus reactor at Jaipur (south) Sub-station whose actual COD was 5.3.2018 and Asset-II: 400 kV D/C Kota-Jaipur (South) line along with associated bays at Kota and Jaipur (South) (part of RAPP-Jaipur (S) 400 kV D/C line with one Ckt LILO at Kota under “Transmission System associated with RAPP 7 & 8, Part-B” in Northern Region” for 2014-19 tariff period. He submitted that there is time over-run of 3 months in COD of Asset-I and 15 months in case of Asset-II mainly because of severe ROW issues on Kota-Jaipur line and few Court cases. He submitted that in 40th NRPC meeting it was discussed and agreed for execution of line reactors as bus reactors. He submitted that transmission charges for Asset-I will go into POC and for Asset-II Kota-Jaipur line, they have executed an Implementation Agreement with Nuclear Power Corporation of India Limited (NPCIL) which provides for transmission charges to be borne by the generator till the asset is declared under commercial operation.



2. Learned counsel for BRPL submitted that the petitioner should submit the details of OPGW and initial spares should be allowed as per the 2014 Tariff Regulations.

3. The Commission directed the petitioner to furnish the following information on affidavit by 21.6.2019 with a copy to the respondents:-

- (i) Status of COD of Asset-II.
- (ii) Actual COD of assets alongwith RLDC, COD and CMD certificates alongwith revised tariff forms on actual COD.
- (iii) IDC, IEDC and Initial Spares discharge statement from SCOD to actual COD of Asset-II.

4. The respondents are directed to file their reply by 1.7.2019 and the petitioner to file rejoinder, if any, by 8.7.2019. The parties are directed to comply with the directions within the specified timeline and no extension of time shall be granted.

5. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-

(V. Sreenivas)

Dy. Chief (Law)

